

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 7th Nov., 1978.

NOTIFICATION
(INCOME TAX)

No. 2572 P.No.197/147/78-IT(AI): In exercise of the powers conferred by clause (v) of the sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies Sri Subramanya Swami Adi Krithikai Laksharchana Committee, Secunderabad for the purpose of the said section for and from the assessment year 1977-78.

Sd/-
(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Sri Subramanya Swami, Adi Krithikai Laksharchana Committee, 10-3-3/5 Baat Marredpally, Secunderabad-26.
2. The Commissioner of Income-tax, Andhra Pradesh-I, Hyderabad with reference to his letter No.H.Qrs.4/26/77-78(III) dated 15.5.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(RAS)/(P&R)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.B.D.T., New Delhi.
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8. Bulletin Section of Dte. of Ins. (R&AP), New Delhi (5 copies).
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10. Shri M.B. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

5/11/78
2/11/78
87/11

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 7th Nov., 1978.

NOTIFICATION
(INCOME TAX)

No. 2592 F.No.197/147/78-IR(AI): In exercise of the powers conferred by clause (v) of the sub-section (230) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notified Sri Subramanya Swami Adi Krithikai Laksharohana Committee, Sec underabad for the purpose of the said section for and from the assessment year 1977-78.

(H. SUNDARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

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Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Sri Subramanya Swami, Adi Krithikai Laksharohana Committee, 10-3-9/5 East Narredpally, Secunderabad-26.
2. The Commissioner of Income-tax, Andhra Pradesh-I, Hyderabad with reference to his letter No.H.O.No.X/26/77-78(III) dated 15.5.78.
3. All Commissioners of Income-tax.
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10. Shri H.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

(H. SUNDARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 24th Nov., 1978.

NOTIFICATION
(INCOME-TAX)

No. 2572(F.No.197/147,78-IT(AI): In exercise of the powers conferred by clause (v) of the sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies Sri Subramanya Swami Adi Krithikai Laksharchana committee, Secunderabad for the purpose of the said section for and from the assessment year 1977-78,

Sd/-
(M. SEASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
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(Near Rajouri Garden), New Delhi.

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1. Sri Subramanya Swami, Adi Krithikai Laksharchana Committee, 10.3.3/5 East Marredpally, Secunderabad-23.
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Sd/-
(M. SEASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

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ASSISTANT DIRECTOR (R&F).

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